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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No. 199 OF 2013
Cuttack this the 8th day of April, 2013

CORAM
HON'BLE SHRI R.C.MISRA, MEMBER(A)

Prasanta Kumar Panigrahi, aged about 36 years, S/o. of Sri Sasadhar Panigrahi, Plot no.1091, Lane No.6, Aerodrome Area, PS-old Town, Bhubaneswar, Dist-Khurda-751 020

...Applicant
By the Advocate-Mr.S.K.Ojha

-VERSUS-

Union of India represented through

1. The Secretary to Government of India, Ministry of Mines, Room No.320, 3rd Floor, A-Wing, Shastri Bhawan, Dr.Rajendra Prasad Road, New Delhi-110 001
2. The Director General, Central Hd.Quarters, Geological Survey of India, 27, Jawahar Lal Nehru Road, Kolkata-700 016
3. The Deputy Director General (Operations), J & K, Geological Survey of India, Yard no.2, Transport Nagar, Narwal, Jammu-180 006

...Respondents
By the Advocates:Mr.S.Barik

ORDER(ORAL)

HON'BLE SHRI R.C.MISRA, MEMBER(A)

1. Heard Shri S.K.Ojha, learned counsel for the applicant and Shri S.Barik, learned Addl.Central Government Standing Counsel representing the Respondents.
2. This is a case involving the imposition of punishment of removal on the applicant vide order dated 27.4.2012 as a result of disciplinary proceedings. Applicant, after this punishment was imposed, has made a representation to the Director General, Geological Survey of India on 25.6.2012 at Annexure-A/2. However, it has been noticed



that the Director General Survey of India is the Disciplinary Authority for the applicant and the punishment has been imposed under his orders dated 27.4.2012. Therefore, the applicant has not ~~been~~ made appeal to the appropriate statutory authority in this matter.

3. Upon hearing both the sides, I direct the applicant to make an appeal to the appropriate authority within a period of seven days and on receiving the said appeal, the Appellate Authority is directed to dispose of the appeal on merit, as expeditiously as possible, preferably, within a period of three months from the date of receipt of appeal.

4. With the above observation and direction, this O.A. is disposed of at the stage of admission. No costs.

5. Send a copy of this order along with paper book to Respondent No.1 for compliance and free copies of this order be made over to the learned counsel for the parties.


(R.C.MISRA)
MEMBER(A)